

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 02

Excise Appeal No. 86614 of 2019

(Arising out of Order-in-Appeal No. GOA-EXCUS-000-APP-089-2018-19 dated 27.02.2019 passed by Commissioner (Appeals), GOA)

Goa Ispat Ltd.

Plot No. E-6 Madkaim Industrial Estate,
Madkaim, Goa,
Maharashtra – 403 404.

.....Appellant

VERSUS

Commissioner of GST, Goa

4th Floor GST Bhavan EDC Complex,
Plot No. 6 Patto,
Goa – 403 001.

.....Respondent

Appearance:

Shri Sachin Chitnis, Advocate for the Appellant
Shri Nitin Ranjan, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85855/2021

Date of Hearing: 15.03.2021
Date of Decision: 15.03.2021

PER : S.K. MOHANTY

When the matter was called for hearing today, the Ld. Advocate for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

**(S. K. Mohanty)
Member (Judicial)**

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